Sub: ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

- Sri A. Konda Naga Suresh - Appointment to Category 6 of (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - Orders — Issued.

Read: 1. High Court's Notification No.01/2019-Esttt., dated 23-09-2019. 2.Application dated 28.09.2019 of Sri A. Konda Naga Suresh, S/o. Sri A.Venkateswara Kumar 3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 88/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, A. Konda Naga Suresh, S/o. Sri A.Venkateswara Kumar, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and his services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

He shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, he shall resign to that post and get himself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before 17-02-2020.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, his appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

He should bring all the original certificates in proof of his qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that he would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

Sri A. Konda Naga Suresh, S/o. Sri A. Venkateswara Kumar, Flat No.306, H.No.19-386, Sri Sai Teja Nivas Apartments, Reddy Colony, Miryalaguda, Nalgonda District. – 508207.

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada. + spare

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

 Ms. T. Pooja - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - Orders - Issued.

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019.

2.Application dated 09.10.2019 of Ms. T. Pooja,
D/o. Sri T. Vijay Kuamar

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 89/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Ms. T. Pooja, D/o. Sri T. Vijay Kuamar, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

To

Ms. T. Pooja, D/o. Sri Tiwari Vijay Kumar, H.No.21-34, Road No.2, Sharada Nagar, P & T Colony, Dilsukh Nagar, Hyderabad – 500 060.

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).

4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.

- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.
- + spare

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

— Ms. E. Sai Prasanna - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - **Orders — Issued.**

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019.
2.Application dated 11.10.2019 of Ms. E. Sai Prasanna,
D/o. Sri E. Umamaheswara Rao.
3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 90/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Ms. E. Sai Prasanna, D/o. Sri E. Umamaheswara Rao, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 - 2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

Tο

Ms. E. Sai Prasanna, D/o. Sri E. Umamaheswara Rao, Plot No.67, Balaji Nagar Colony, B.N. Reddy, Vanasthalipuram, Hyderabad – 500 070.

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh.

(with a request to direct the concerned to upload the proceedings in the High Court's website).

- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.
- + spare

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

- Sri Y. Venkata Krishna Rao - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - **Orders - Issued.**

Read: 1. High Court's Notification No.01/2019-Esttt., dated 23-09-2019.

2. Application dated 30.09.2019 of Sri Y. Venkata Krishna Rao, S/o. Sri Y. Chandramouli.

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 91/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Sri Y. Venkata Krishna Rao, S/o. Sri Y. Chandramouli, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and his services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

He shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of his appointment.

He shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, he shall resign to that post and get himself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government/Central Government or any other Organization or Undertaking, his appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

He should bring all the original certificates in proof of his qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that he would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

To

Sri Y. Venkata Krishna Rao, S/o. Sri Y. Chandramouli, H.No.11-13-376, O'City, Warangal, Laxmipuram — 506 013. Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

 Ms. K. Lakshmi Prasanna Devi - Appointment to Category
 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - Orders — Issued.

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019.

2.Application dated 05.10.2019 of Ms. K. Lakshmi Prasanna Devi,
D/o. Sri K. Venkata Krishna.

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 92/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Ms. K. Lakshmi Prasanna Devi, D/o. Sri K. Venkata Krishna, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of her appointment.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

То

Ms. K. Lakshmi Prasanna Devi, D/o. Sri K. Venkata Krishna, D.No.15/358-B, Edepalli, Kurumaveedhi, Machilipatnam, Krishna District.

opy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

— Smt. J. Sujatha - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - **Orders** — **Issued.**

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019.

2. Application dated 01.10.2019 of Smt. J. Sujatha,

D/o. Sri Koteswara Rao.

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 93/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Smt. J. Sujatha, D/o. Sri Koteswara Rao, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of her appointment.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

To

Smt. J. Sujatha, D/o. Sri Koteswara Rao, Stenographer Gr – III, Junior Civil Judge's Court, Podili, Prakasam District, A.P.

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

 Ms. T. Mounika - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - Orders - Issued.

Read: 1. High Court's Notification No.01/2019-Esttt., dated 23-09-2019. 2.Application dated 03.09.2019 of Ms. T. Mounika, D/o. Sri T. Adinarayana Rao.

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 94/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, Ms. T. Mounika, D/o. Sri T. Adinarayana Rao, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of her appointment.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before 17-02-2020.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

Ms. T. Mounika, D/o. Sri T. Adinarayana Rao, D.No. 13/189, Nizampet, Machilipatnam, Krishna District, A.P.

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

— Ms. Vinnakota V.S. Santhosha Lakshmi - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - **Orders** — **Issued.**

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019. 2.Application dated 10.10.2019 of Ms. Vinnakota V.S. Santhosha Lakshmi, D/o. Sri V. Venkateshwar Rao. 3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 95/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Ms. Vinnakota V.S. Santhosha Lakshmi, D/o. Sri V. Venkateshwar Rao, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars,** High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110-42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and her services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

She shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of her appointment.

She shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, she shall resign to that post and get herself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government /Central Government or any other Organization or Undertaking, her appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

She should bring all the original certificates in proof of her qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that she would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

To

Ms. Vinnakota V. S. Santhosha Lakshmi, D/o. Sri V. Venkateshwar Rao, H.No. 2-20-2/109/1, Ganesh Nagar, Road No. 2, Uppal, Hyderabad - 500039.

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.

Sub:ESTABLISHMENT- HIGH COURT OF ANDHRA PRADESH

- Sri P. Kishore Kumar, - Appointment to Category 6 of Division I (Gazetted) i.e., Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars, High Court of Andhra Pradesh - **Orders** - **Issued.**

Read: 1.High Court's Notification No.01/2019-Esttt., dated 23-09-2019.

2.Application dated 30.09.2019 of Sri P. Kishore Kumar,
S/o. Sri P. Sreenivasulu Reddy.

3.G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

ORDER: ROC.No. 96/2020-Estt., dated 11-02-2020

The Hon'ble the Chief Justice is pleased to pass the following Order:

Under Rule 5 r/w. Rules 7 and 8 of Service Rules of High Court of Andhra Pradesh, 2019 Sri P. Kishore Kumar, S/o. Sri P. Sreenivasulu Reddy, is temporarily appointed by direct recruitment to Category 6 of Division I (Gazetted), i.e., **Court Masters and Personal Secretaries to the Hon'ble Judges and Registrars**, High Court of Andhra Pradesh in the time scale of pay of Rs.37100 -1030- 39160- 1110- 42490-1190-46060-1270-49870-1360-53950-1460-58330-1560-63010-1660-67990-1760-73270-1880 -78910 -2020 -84970 -2160-91450.

The above said appointment is made purely on temporary basis, without any preferential claim to future re-appointment or seniority and his services in the High Court of Andhra Pradesh, are liable to be terminated at any time without any notice and without assigning any reason.

He shall acquire the qualification i.e. Shorthand English 180 w.p.m. within a period of one year from the date of his appointment.

He shall be on probation for a period of 2 years from the date of joining the said post.

In case the individual is employed in any post under the State/Central Government or in any Organization or Undertaking, he shall resign to that post and get himself relieved and report to duty in High Court of Andhra Pradesh immediately, and in any case on or before **17-02-2020**.

In case the individual is not employed in any pensionable post either under the State Government/Central Government or any other Organization or Undertaking, his appointment will be governed by the Contributory Pension Scheme in terms of G.O.Ms.No.655, Fin. (Pen-I) Dept., dated 22-09-2004.

He should bring all the original certificates in proof of his qualifications, community, Medical and Fitness certificate issued by the Government Civil Surgeon at the time of joining duty.

The individual shall give an undertaking to the undersigned that he would also attend to the duties at the residential offices of Hon'ble Judges as and when directed.

REGISTRAR (ADMINISTRATION)

To

Sri P. Kishore Kumar, S/o. Sri P. Sreenivasulu Reddy, D.No.3-102, Agarampalli Village, Kanipakam Post, Irala Mandal, Chittoor District, A.P. 517 131.

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
- 2. The P.Ss to the Registrars, High Court of Andhra Pradesh (with a request to place before the Registrars.)
- 3. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the proceedings in the High Court's website).
- 4. The Joint Registrar & Drawing Officer, High Court of Andhra Pradesh.
- 5. The Officers concerned.
- 6. The Section Officer, P.Ss and Court Masters Section, High Court of Andhra Pradesh.
- 7. The Accountant General, Andhra Pradesh.
- 8. The Pay & Accounts Officer, Vijayawada.